

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE SMT.JUSTICE P.V.ASHA

&

THE HONOURABLE MRS.JUSTICE SHIRCY.V

TUESDAY, THE 28TH DAY OF APRIL, 2020 /8TH VAISAKHA, 1942

W.P.(C). NO.9401 OF 2020

PETITIONER:

SUO MOTU

RESPONDENTS:

1. THE STATE OF KERALA,
REPRESENTED BY THE SECRETARY TO THE
GOVERNMENT OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM 695001
2. THE SECRETARY,
HOME DEPARTMENT, GOVERNMENT OF KERALA.
3. THE STATE POLICE CHIEF,
POLICE HEAD QUARTERS, TRIVANDRUM.
4. THE UNION OF INDIA,
REPRESENTED BY THE SECRETARY,
MINISTRY OF HOME AFFAIRS,
GOVERNMENT OF INDIA, NEW DELHI.
- *5. THE SPECIAL SECRETARY,
SOCIAL JUSTICE DEPARTMENT,
GOVERNMENT OF KERALA,
SECRETARIAT, THIRUVANANTHAPURAM PIN - 695001.
- *6. THE DIRECTOR,
WOMEN AND CHILD DEVELOPMENT DEPARTMENT,
GOVERNMENT OF KERALA, THIRUVANANTHAPURAM.

[ADDL. RESPONDENTS 5 AND 6 ARE SUO MOTU IMPEADED AS PER ORDER DATED 6.4.2020]

BY SRI.RANJITH THAMPAN, ADDL. ADVOCATE GENERAL
BY SRI.P. NARAYANAN, SR. GOVERNMENT PLEADER
BY CENTRAL GOVERNMENT COUNSEL, SRI.SUVIN R.MENON

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 28/04/2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:-

O R D E R

Asha, J.

The learned Additional Advocate General points out that in the last hearing on 24.04.2020 there had been some confusion regarding the functioning of the Advocates' offices during the lock down period. On instructions from the State Police Chief the learned Additional Advocate General Shri Renjith Thampan submits that so far no instances, where Advocates were prohibited or stopped while proceeding to their offices for preparing for attending cases through Video Conferencing, are reported.

This is recorded.

P.V.ASHA, JUDGE

SHIRCY.V, JUDGE

rtr/